

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2409
ANSWERED ON:30.08.2007
ENCROACHMENT ON RAILWAY LAND IN DELHI
Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway land in Delhi under encroachment, location-wise and year-wise;
- (b) the details of steps taken by the Railways to get these lands cleared during the last five years;
- (c) whether all the encroached lands have been got cleared;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the concrete steps now proposed to be taken to get cleared the entire encroached railway land in Delhi?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a): There are 27000 number of encroachments covering an area of approximately 40 hectare of railway land. These encroachments have come up over various years. Information containing location-wise and year-wise number of encroachments and area under encroachments pertaining to railway land in the entire State of Delhi is huge, and it is not possible to give such information in reply to a Parliament question.

(b): Various steps have been taken for removal of encroachments, which also include action under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. In the National Capital Territory of Delhi, railways have agreed to bear part cost of relocation of Pre-1998 encroachers located on Railway land in `Safety Zone` and on land required for execution of sanctioned projects, as per the Resettlement & Rehabilitation policy of Delhi Government, which has the approval of the Ministry of Urban Development. Northern Railway have deposited over Rs.11 crores with the Government of Delhi on this account, for relocating `Jhuggies/ Jhopries`, to get encroachments removed from railway land. Regular chasing and meetings are done by railway officials with Delhi Government officials. All efforts are made by railway towards proper co-ordination with the Government of Delhi including seeking assistance of local police and Magistrate as eviction of encroachers often lead to law and order problems.

(c): No, Sir.

(d): Does not arise.

(e): In the process of removal of encroachers Railways have to depend on the State Government for Police/Magistrate, and for survey and resettlement of encroachers. The co-operation of the State Government has been inadequate.

(f): Depending on the co-operation of the State Government Railways will continue to make all possible efforts to remove all the encroachers.